

[English]

SHRI RAJESH PILOT (Dausa) : Sir, I want to know from the BJP Members whether the present Government has concurred with this report . . . (Interruptions). I want a clarification from the BJP colleagues whether the present Government headed by Shri Sahib Singh Verma has cleared this report.

SHRIMATI SUSHMA SWARAJ : Yes, The Minister was the Convenor. Shri Rajinder Gupta, a Minister of this Government, was the Convenor. They have adopted this report.

SHRI RAJESH PILOT : My point is that the farmers were sitting on an agitation three months back. Shri Sahib Singh Verma had gone there and he assured them that justice would be done to them. Has this Report, which she is showing, been concurred by present Government headed by Shri Sahib Singh Verma and has it become valid ?

[Translation]

SHRIMATI SUSHMA SWARAJ : We all are with this report.

[English]

SHRI G.M. BANATWALLA : Sir, please see the consensus from the BJP to the Muslim League . . . (Interruptions). The Government must come forward and do the needful. There is so much of discontent. The Government must assure everybody . . . (Interruptions).

MR. CHAIRMAN : Shri Chandra Shekhar, last time, you made your point clear when that issue was raised in the last Lok Sabha.

SHRI CHANDRA SHEKHAR (Ballia) : Sir, I do not want to say anything now. This is not so simple a matter. The farmers, whose lands have been taken, whose shops have been taken, are living a miserable life and these traders are enjoying at their cost. So, the feelings of those peasants also should be taken into consideration. I do not know what is the consensus that has emerged among the different groups. I have not seen that report. But it is not a one-sided affair that the Government or the Parliament should be hustled into taking any decision.

[Translation]

SHRI MOHAMMAD ALI ASHRAF FATMI : We also want to say something in this regard . . . (Interruptions).

MR. CHAIRMAN : You will speak only sometime later on. Fatmi ji you have already taken so much time.

SHRI MOHAMMAD ALI ASHRAF FATMI : The Delhi Rent Control Act was passed unanimously that was concurred by all the political parties. But today due to some pressure from certain quarter, they are saying like this . . . (Interruptions).

SHRI VIJAY GOEL : How can the members of your party realise the pain of Delhi if they do not live in Delhi?

SHRI MOHAMMAD ALI ASHRAF FATMI : That was agreed to by all parties . . . (Interruptions).

MR. CHAIRMAN : I have allowed Shri Thovat . . . (Interruptions).

[English]

SHRI SANDIPAN THORAT (Pandharpur) : Mr. Chairman, Sir, I would like to bring to notice of the House a most important problem facing the people in my Sholapur district. The Sholapur District Industrial Cooperative Bank is diverting its funds towards other things. It has reported in daily Lokmat Sholapur that this bank comes within the purview of Non-Performing Assets category of banks. Crores and crores of rupees have been diverted to other things outside jurisdiction, of the banks. The depositors are agitating there. So, I would like the request the Government to make arrangements to inquire into the matter.

The Reserve Bank of India should be directed to go thoroughly into the investigation about this Bank and report this matter to the House.

[Translation]

SHRI RAMASHRASAYA PRASAD SINGH (Jahanabad) : Mr. Chairman, Sir, I have given notice to you . . . (Interruptions) kindly listen to me. You people are creating anarchism by not allowing anybody to speak. If ten members are standing at the same time they how will this work ? It is not proper. The Scheduled Caste/Scheduled Tribe Commission is meant to stop the exploitation, injustice and atrocities on the people of these castes.

But today the Commission has derailed from its path. Today instead of protecting the people of SC/ST, It is encouraging the exploitation and suppression of these castes. 90 percent of the people working in this commission are anti - SC/ST people and its example is that when a

victim approaches these people, they start creating problems for him. At the same time, victim is also misbehaved and scolded by these people. The objectives, for which the Commission was set-up, has so far not been fulfilled. Now it has become an institution wherein money is extorted from the victims of Harijan Tribals through illegal means. It is helping these who are against the victims. These days everybody is talking of Scheduled Caste and Scheduled Tribes. Every political party talks of it. But instead of doing all this we should develop a new thinking about this commission as to why and with what objectives this commission was set-up? Crores of rupees are being spend on it. Therefore I request you to get this matter probed by CBI only then it can be ascertained as to how many applications are pending and have many disposed of. Only then it can be ascertained as to how this commission is functioning.

DR. SATYANARAYAN JATIA (Ujjain) : Mr. Chairmen Sir, just now we saw the Members getting agitated over the issue of Delhi Rent Act. In Madhya Pradesh also situation has become very uncomfortable due to the imposition of Body Tax and Mandi Tax. It has affected everybody including agriculture, industry, commerce, commercial enterprises etc. It is a great setback to these fields. The same 'Band' has been organised by people in Madhya Pradesh also to protest the imposition of above taxes. Farmers are the worst suffering lots. Proper and adequate arrangements have not been made there for purchase of their foodgrains and agro products which has caused resentment among the farmers. Therefore I request the Central Government to direct the State Government to remove the anomalies in the said taxation. BJP has also organised a 'Band' on 15th to protest against the new taxation. And, therefore, in view of the prevailing situation in Madhya Pradesh, the Central Government should intervene in the matter to get the anomalies removed, they should give necessary direction to the State Government.

[English]

SHRI T. GOVINDAN (Kasargoda) : Sir, I would like to draw the attention of the Government of India and the CAG of India towards the on-going strike of the entire staff of the AG's Office in Kerala.

There are 3,500 persons including the supervisory staff and the entire staff is on strike. The reason for the strike is to reduce the stagnation in all the cadres. On April 28th, the Association of the employees asked the CAG to intervene in this matter. But neither the CAG nor did the

Finance Minister intervene in this matter. The strike is seriously affecting all the Departments of the Kerala Government.

In the context, I request the Government of India and specially the Finance Minister and the CAG of India to intervene in this matter and resolve the strike immediately.

I just inform the House about the important demand of the association which are as follow :

1. Order promotion in all cadres including supervisory staff.
2. To restore SOG examination.
3. To introduce ratio of 80:20 instead of 70:30 as recommended by the Parmeshwar Committee, between accountants and clerk.
4. Restore the audit parties and audit dates, reduction in the name of audit planning.
5. Restore the leave chain about 10 per cent.
6. Fill up the vacancies arising out of death, retirement and promotion.

Thank you, Sir.

SHRI DWARAKA NATH DAS (Karimganj) : Sir, the LPG distributorship and the retail outlet, i.e., petrol pumps are not being allotted to SC ST educated youth particularly in the reserved constituencies. Although discussion were held on several occasions in this regard in Parliament. In my constituency, Karimganj (SC) Assam, comprising two districts - Karimganj and Hailakandi - there are five LPG distributorships and eight retail outlets, i.e., petrol pumps but none of them belongs to SCST except one. I do not follow the industry policy on the 100 point roster maintained by the oil industry showing total disregard to parliamentary discussions and ignoring the rightful claim of SCST of having LPG distributorship and retail outlets, specially in the reserved constituencies.

I, therefore, suggest that the Ministry of Petroleum and Natural Gas, the Government of India, should allot such agencies to SCST educated youth in the rate of 25 per cent in the general constituencies and 50 per cent in the reserved constituencies.

[Translation]

SHRI VIRENDRA KUMAR SINGH (Aurangabad) : Mr. Chairman, Sir, I through you, want to draw the attention